

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA No. 1142 of 2019 IN
DFR No. 2154 of 2019

Dated : 29th August, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:-

GMR Kamalanga Energy Limited & Anr. ...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Pratyush Singh

Counsel for the Respondent(s) : Ms. Ranjitha Ramachandran
Ms. Anushree Bardhan for R-2, R-3
& R-4

Mr. Ashish Anand Bernard
Mr. Paramhans for R-5

ORDER

(IA No. 1142 of 2019 - for condonation of delay)

Heard.

For the reasons mentioned in the application, delay of 14 days in filing the appeal is condoned.

Application is disposed of.

DFR No. 2154 of 2019

Registry is directed to number the appeal.

Objections of the Respondents shall be filed within four weeks.

List the matter for admission on **24.09.2019.**

(Ravindra Kumar Verma)
Technical Member

mk/pk

(Justice Manjula Chellur)
Chairperson